

some newspapers and quoted by some Hon. Members regarding our Intelligence Agencies. I made several remarks during my brief halt at the Chandigarh Airport, none of them disparaging to our police or other services.

I did say that the Janata Party before coming to power had convinced themselves that I was using the Intelligence Services for party purposes. There was not and is not any truth in this. But because of this belief, the Janata Party Government appointed a Committee to examine this question. Due to this, these institutions suffered, and there was demoralisation. A certain amount of casteism also crept in.

Nowhere have I spoken any recruitment of criminals and communalists to the Intelligence Forces of Punjab during the Akali-Janata regime.

I also said that it is not fair to make general criticism of the Punjab Police or other such services merely because a few individuals may not have acted wisely. I do realise that the Punjab Police as indeed the Central armed forces have a difficult task.

Quite Separately, I spoke of anti-social elements and Naxalites taking advantage of the disturbed situation.

I am writing this to set the record straight as some newspapers have misquoted me..."

(व्यवधान)

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, प्रधान मन्त्री जी सदन में आ सकती थी और यहां बोल सकती थीं। इसके लिए आपको चिट्ठी लिखने की जरूरत नहीं थी...

(व्यवधान)

MR. SPEAKER : Whatever information I have passed it on to you.

(Interruptions)

SHRI RATANSINH RAJDA (Bombay South) : This is an unusual procedure, this is an unprecedented procedure.

MR. SPEAKER : With your consent I did it.

श्री रामविलास पासवान : प्राइम-मिनिस्टर यहां पार्लियामेंट हाउस में हैं, वह यहां आ सकती थीं।

SHRI RATANSINH RAJDA : Are you convinced with this sort of a procedure? This is an unprecedented procedure, this is a new procedure when the House is in session. We object that the Prime Minister ought not to have made this statement. Today she has written a letter to you. This is something unusual.

श्री रामविलास पासवान : यह ठीक है आपने कन्वे कर दिया, लेकिन प्राइम मिनिस्टर यहां थीं वे यहां आ सकती थीं।

12.26 hrs.

PAPERS LAID ON THE TABLE

Notifications under Industries (Development and Regulation Act, 1951, Reviews on the working of and Annual Reports of Cycle cooperations of India Ltd. Calcutta for 1982-83 and Khadi and village Industries Commission Bombay for 1982-83 and statements for delay lying these papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951 :—

(i) S.O. 208 (E) published in Gazette of India dated the 27th March 1984 regarding extension of period of take over of management of Messrs Mahadeva Textile Mills Hubli, Karnataka beyond five years.

(ii) S. O. (E) published in Gazette of India dated the 27th March, 1984 regarding extension of period of take over of management of Messrs Aluminium Corporation of India Limited, Calcutta, beyond five years.

[Placed in Library. See No. LT-2819/84]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta for the year 1982-83.

(ii) Annual report of the Cycle Corporation of India Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. (LT-8220/84)]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1982-83, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act 1956.

(ii) A statement regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1982-83.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-8221/84]

Review on all working of and Annual Report of USCO Stanton Pipe and Foundry Co. Ltd. Calcutta for the year ended 31st March, 1983 and statement for delay in laying the papers.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) on behalf of SHRI N.K.P. Salve :

I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the IISCO Stanton pipe and Foundry Company Limited, Calcutta, for the year ended the 31st march 1983.